

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.01/(MAH)/2016
CA No.

CORAM:

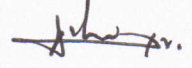
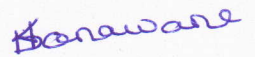



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: Mr. Shrikant Mishra

V/s.
M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Devendra Avhad.	Adv. for Respondent	
2.	Mr. Mrugank Shah a/w Ms. Neha Sonawane i/b. Mrugank & Basutkar Law Partners	Adv. for petitioner	
3.	Raghavan Sareddy a/w. Devendra Avhad i/b. Thodur Law Associates	Adv. for Respondent	  

Order

Co. Appeal No. 01/59/NCLT/MAH/2016

1. A mention has been made by the Petitioner, the Respondent objected it on the ground that a reply is yet to be filed in respect of C.P. filed on 09.09.2016.
2. Reply shall be filed by the Respondent on or before 17.10.2016, Rejoinder, if any, to be filed by 24/10/2016.
3. The Ld. Counsel of both the sides have consented that in the AGM going to be held on 30.09.2016 no resolution shall be passed in respect of Share holding pattern.
4. Rest of the Agenda/Resolution connected with the normal business of the Company, such as , approval of accounts shall be carried out in the normal course being statutorily required , therefore need not to be interrupted or disturbed.
5. Let this C.P. be fixed for hearing on 07/11/2016, duly communicated to both the sides.

Dated: 27.09.2016

Sd/-

Shri M.K. Shrawat

Member (Judicial)